



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/822/2020  
(Dy. No. 3768/2020)

This the 21<sup>st</sup> day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

Mohd. Hussain age 59 years son of Sh. Kala R/o Village  
Pullulian, Tehsil & District – Rajouri – 185131.

.....Applicant  
(Advocate: Sri S. S. Chandel)

Versus

1. Union Territory of J&K, through Commissioner/Secretary,  
Health and Medical Education Department, Civil Secretariat,  
Jammu/Srinagar.

.....Respondent  
(Advocate: Mr. Rajesh Thappa, Dy. AG)

**ORDER****Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset applicants' counsel submitted that the applicants would satisfy if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated 21.08.2020 (Annexure A-2) within a stipulated period of time.

2. In view of the above submissions made by the applicants' counsel, we direct the respondents/competent authority to consider and decide the representation of the applicant dated 21.08.2020 by passing a reasoned and speaking order within a period of two weeks from the date of receipt of a certified copy of this order. It is made clear that we have not entered into the merit of the case.

3. In view of the above, the OA is disposed of. No costs.

**(Mr. Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member(J)**

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